

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 03 जुलाई, 2025/12 आषाढ़, 1947

हिमाचल प्रदेश सरकार

MEDICAL EDUCATION & RESEARCH DEPARTMENT

NOTIFICATION

Shimla-2, the 28th June, 2025

No. 114642 (Year-2023).—The matter regarding the assignment of duties and responsibilities to the Principal, Additional/Joint Director, Medical Superintendent, Advisor Student

Welfare, Academic Coordinator, Deputy/Assistant Controller and other functionaries posted/designated in Indira Gandhi Medical College (IGMC) Shimla was under consideration of the Government for some time.

After due deliberation and in supersession of all previous orders issued in this regard, the Governor, Himachal Pradesh is pleased to assign the following duties and responsibilities to the officers/officials serving in IGMC Shimla, in the larger public interest. This revision is aimed at ensuring the smooth, efficient, coordinated, and effective functioning of IGMC Shimla. The details of the assigned duties are as follows:—

Sl.	Officer(s)/	Delegat	ion of powers/ Duties & Responsibilities/ Work Allocated
No.	Official(s)	Delegat	ion of powers/ Buties & Responsionnes/ Work Anocated
1.	Principal	A. Establishment matters:—	
		(i)	Personnel matters. —All matters related to posting, joining, grant of pay scales, annual increment etc. in respect of all faculty members (Class-I)/employees.
		(ii)	Leave sanctioning. —Grant of all kinds of leave/vacation (upto 30 days) except Study Leave & EOL to all the faculty members, consultant, Resident doctors, DM/MCh students, PG(MD/MS) students, DNB students subject to fulfillment of terms & conditions prescribed under CCS (Leave) Rules as well as other instructions/guidelines/ clarifications issued/ fixed by the Government from time to time in this regard:
			Provided further that the Head of Department (HOD) of the concerned specialty shall be competent to sanction only 'Casual Leave' in respect of all the aforementioned Consultants, Residents and students, subject to the terms and conditions stated above.
			Provided further that the authority to grant Study Leave, Extra Ordinary Leave (EOL) or any other kind of leave for the purpose of participating in international workshops, seminars, observership, training programs or similar academic or professional activities shall vest solely with the State Government. However, all such requests shall be examined on a case-by-case basis as per prevailing rules and administrative requirements, upon recommendation of the duly constituted Screening Committee and submission of the proposal by the DME & R-H.P.
		(iii)	Grant of LTC/Home LTC.—The sanction of Leave Travel Concession (LTC) and Home LTC in favour of faculties or other employees directly under control/establishment, shall be strictly governed by he instructions/ guidelines issued by the State Government from time to time. In case of any technical issues, only

- those matters requiring clarification on specific points may be referred to the Government.
- **(iv) Enquiry and disciplinary matters.**—Handling of departmental enquiries and disciplinary proceedings in r/o consultant, Resident doctors & PG/SS students.
 - (v) Pay scales/increments.—Grant of pay scales/annual increments to all consultants as well as other staff under direct establishment/control strictly as per rules.
 - **(vi) Appointment.**—Appointment of Junior Resident (Tutor General) in Medical College on tenure/temporary basis subject to prior approval of Government through proper channel.

B. Teaching & Research matters:—

- (i) Overall coordination of teaching and research activities
- (ii) All matters related to academics, including teaching programs and research initiatives.
- (iii) To facilitate the formulation, review, approval and implementation of all institutional research projects submitted by faculty members, residents and students, in accordance with the guidelines prescribed by the respective funding agencies. Such projects shall be examined and approved by a duly constituted committee, as per norms governing intramural and extramural research grants.

C. Admission, Counseling & Academic Courses:—

- (i) All correspondence with the National Medical Commission (NMC)/Medical Council of India (MCI) and the Government of India concerning academic courses and admissions, if any.
- (ii) All matters related to admissions, including fee collection and legal matters/court cases arising therefrom.

D. Hospital Services & General Administration:—

- (i) Effective organization and functioning of OPDs, IPDs and diagnostic services.
- (ii) Management and supervision of Rogi Kalyan Samitis (RKS) and other hospital-based societies.
- (iii) Handling all matters related to the Parliament and State Assembly.

E. Training, Seminars & Official Tours:—

- (i) Approval for participation in short-term seminars, training programs, workshops, fellowships, observership, etc., within the country (up to 7 days) for faculty members, consultants, and resident doctors, shall be granted as per the guidelines/ instructions/ norms issued by the Government from time to time.
- (ii) Permission for official tours/visits within India (upto 7 days) by faculty members, consultants, and resident doctors shall be subject to relevant Government norms/guidelines/instructions.

Note:—

Any other duties, powers or responsibilities as may be assigned by the Government from time to time.

2. Additional/Joint Director.

A. Establishment matters:—

- (i) Personnel matters.—All matters related to posting, transfer, grant of pay scales, annual increment etc. in respect of all Class-II to Class-IV employees, including drivers.
- (ii) Leave sanctioning.—Grant of all kinds of leave including Casual leave to all Class-II to Class-IV employees, including drivers:

Provided further that the grant of Study Leave, EOL, other Leave for participation in international workshop, seminar, training, program etc. would rest with the State Government.

- (iii) Grant of LTC/Home LTC.—The sanction of Leave Travel Concession (LTC) and Home LTC in favour of Class-II to Class-IV employees, including drivers directly under control/establishment, shall be strictly governed by the instructions/guidelines issued by the State Government from time to time. In case of any technical issues, only those matters requiring clarification on specific points may be referred to the Government.
- (iv) Enquiry and disciplinary matters.—Handling of departmental enquiries and disciplinary proceedings in r/o Class-II to Class-IV employees, including drivers.
- (v) Pay scales/ increments.—Grant of pay scales/ annual increments to all consultants as well as other staff under direct establishment/ control strictly as per rules.
- (vi) GPF Matters.—Sanction of GPF advances and handling of all matters related to GPF accounts of all employees, including consultants.
- (vii) Estate Matters:—

- (a) Accommodation Allotment.—Allotment of Govt. accommodation/houses from the institutional pool (Medical College/ AIMSS Chamiana).
- **(b) Estate and IPD Services.**—Management of estaterelated functions, including the allocation of space for IPD, OPD, and Private Wards, in consultation with the concerned Principal.

B. Budget-related matters:

- (i) All matters related to preparation of budget estimates, utilization of allocated budget and submission of utilization certificates thereof etc.
- (ii) Preparation of plan/budget proposals and monitoring of all State and Centrally Sponsored Schemes (CSS).
- (iii) All matters related PAC/CAG and *ad-hoc* Committees/ audit paras, in consultation with the concerned Principal.

C. Administrative approvals & sanctions:

- (i) Processing of cases for administrative approval and expenditure sanctions related to civil works, construction activities, procurement of machinery & equipment; and
- (ii) For the purpose of budget utilization, he/ she will exercise all powers of HoD and will go as per the delegation made vide notification No. HFW-B(A)1-1/2013 dated 28-09-2013 as amended from time to time by the Government.

D. Construction, purchase & land-related matters:

- (i) Building works.—Oversight and approval of all civil construction works, ensuring adherence to approved plans, quality standards and timelines, subject to prior approval of the Government.
- (ii) Repair & maintenance.—For sanctioning and supervising all repair & maintenance works.
- (iii) Procurement & inventory management.—All matters related to procurement of medicines, machinery, equipment and other materials.
- **(iv)** Land matters.—Handling of all types of land-related issues pertaining to Medical College.

E. Supervision of the institution:(i) Sanitation & diet services:

- (a) Execution and supervision of sanitation services including hiring arrangements.
- (b) Ensuring overall cleanliness in hospital and college premises.
- (c) Management and monitoring of hospital diet services.

(ii) Commercial activities:

- (a) Shops, Canteen etc.—Commercial activities in the premises of Govt. Medical College of the State.
- (b) Initiating the process for allotment of shops, canteens, etc., within the premises of Government Medical College, subject to prior approval of the Government.

(iii) Security & Parking:

- (a) **Security.**—Management and supervision of security arrangements within the premises, through a constituted Committee.
- (b) **Parking.**—Regulation and oversight of parking facilities, upon formation of a Committee for this purpose.

F. Miscellaneous functions:

- (i) **Coordination with Associations/NGOs.**—Dealing with matters related to recognized Associations and NGOs.
- (ii) **Tendering of works.**—Initiation and processing of tenders for any type of work to be undertaken within the premises of Govt. Medical College, subject to prior approval of Government.
- (iii) **Additional Responsibilities.**—Any other powers, duties or responsibilities as may be assigned by the Govt. from time to time.

Note:—

Any other duties, powers or responsibilities as may be assigned by the Government/ Head of the institution from time to time.

3. Medical Superintendent.

Hospital Management:

1. Patient registration and diagnostic services.—Oversight

- and efficient management of patient registration counters and all diagnostic service units.
- **2. Private wards administration:-** Supervision and regulation of operations pertaining to private ward facilities.
- **3. Ambulance services.**—Management and operational control of ambulance services, including 108 Emergency Transport and Inter-Facility Transfer (IFT) vehicles.
- **4. Rogi Kalyan Samiti (RKS) Matters.**—Handling all matters related to RKS, wherein the Medical Superintendent functions as the Member Secretary.
- **5. Implementation of Govt. health schemes.**—Disbursement and effective implementation of various Govt. schemes/subsidies, including JSY, JSSK, RBSK, NCD programmes, Ayushman Bharat, HIMCARE and the Sahara Scheme etc.
- **6. Emergency services management.**—Overall supervision and control of emergency services, including the functioning and duties of Casualty Medical Officers (CMOs).
- 7. Institutional Automation and HMIS.—To plan and support automation initiatives, including implementation and upgrading of the Hospital Management Information System (HMIS).

Note:—

- (i) The Medical Superintendent shall seek prior approval from the Additional/Joint Director of the concerned institution in all financial, administrative and establishment matters to ensure coordination and avoid duplication.
- (ii) Any other duties, powers or responsibilities as may be assigned by the Government/ Head of the institution from time to time.

4. Advisor of Student Welfare.

- 1. Administration of Student Welfare Fund and Activities.—
 To manage all matters related to the Student Welfare
 Fund, including organizing and supervising welfare
 activities for students, in consultation with the Principal
 concerned.
- 2. Supervision of Hostel Wardens.—To oversee the functioning and duties of wardens posted in various hostels, in consultation with the Principal concerned.
- 3. Maintenance of Hostel Facilities:—To ensure regular upkeep, cleanliness, and maintenance of hostel

		infrastructure and services, in consultation with the Principal concerned. 4. Liaison with RD Association and MBBS Doctors.—To maintain coordination with the RD Association and MBBS doctors/interns regarding academic and welfare matters. Note:— The Advisor (Student Welfare) shall be nominated/designated by the Principal of the concerned institution.
5.	Academic	the Principal of the concerned institution. 1. Admission and Counseling (MBBS, PG diploma, PG
	Coordinator.	degree, DnB courses, DnB Superspecialty courses, DM/MCh courses).—To oversee admission and counseling processes for MBBS, PG diploma, MD/MS, DnB courses, DnB Superspecialty courses, DM/MCh etc., including appointment of examiners and coordination with regulatory bodies (if required).
		2. Para-Medical Courses.—To manage admission and counseling for all para-medical and allied health science courses as per institutional guidelines (if required).
		3. Prospectus Formulation. —To prepare and update the prospectus for all academic programs, covering eligibility, fees and course details (if required).
		4. Ethical Approvals.—To coordinate the process of obtaining ethical clearances for academic and research projects in accordance with applicable regulatory norms. However, the authority to grant ethical approval shall rest with the Institutional Ethics Committee (IEC), as defined under the ICMR guidelines/regulations. Note:—
		The Academic Coordinator shall be nominated/designated by the Principal of the concerned institution.

Note:—

- 1. All files pertaining to each branch shall, be finalized with the approval of the Principal or the Head of the respective institution. This shall include examination of the subject matter, administrative scrutiny, and financial concurrence wherever applicable. The Principal/Head of Institution shall exercise due diligence to ensure that all decisions are in conformity with relevant rules, regulations, and policy guidelines. Only in exceptional or policy-related matters requiring higher approval shall the case be referred to the appropriate authority.
- 2. The ministerial and other supporting staff shall be reorganized in accordance with the newly defined branch structure to ensure streamlined functioning, role clarity, and enhanced administrative efficiency. This reorganization is intended to align human

resources with specific functional responsibilities, thereby facilitating better coordination and accountability within each branch. If deemed necessary, separate orders detailing the redistribution of staff shall be issued by the Additional Director within one week from the date of issuance of these instructions.

- **3.** For the purpose of allocation, regular, contractual and RKS employees will be deemed to comprise on single/unified pool.
- **4.** Any funds allocated under the State Budget shall be drawn and transferred to the RKS (Rogi Kalyan Samiti) for the intended purposes.
- **5.** Similarly, all funds received under the National Health Mission (NHM), Government of India, for medicines and consumables shall also be deposited in the RKS account.
- **6.** The Research Branch shall open a separate bank account (if not already in existence) for parking all research-related funds.
- 7. The existing House Allotment Committee constituted for Government Medical Colleges/Institutions and the Himachal Pradesh Government Dental College shall continue to function as at present. However, in case any clarification or reconstitution is deemed necessary, the concerned Principal shall examine all relevant aspects and submit a proposal to the Government through proper channel.

These delegations of powers/duties & responsibilities/work allocations shall come into force with immediate effect. The concerned officers/officials shall exercise these powers in strict compliance with the terms, conditions, guidelines and norms issued by the State Government, NMC/ MCI/DCI/INC and Government of India, ensuring that all procedural and codal formalities are duly completed in advance.

By order, M. SUDHA DEVI, Secretary (Health).

SPECIAL AREA DEVELOPMENT AUTHORITY HATKOTI SPECIAL AREA

NOTICE OF PUBLICATION OF EXISTING LAND USE MAP

FORM-5 (See rule-8)

Dated, the 1st July, 2025

No. HIM/TP(R)/DP-HATKOTI/ 2017/VOL-II-41-45.—In exercise of the powers vested under sub-section (1) of section 15 of the Himachal Pradesh Town and Country Planning Act, 1977 (Act No. 12 of 1977), Notice is hereby given that the Existing Land Use Register and Map for newly included area in Hatkoti Special Area has been prepared under sub-section (1) of section 15

of the Act *ibid* and a copy thereof is available for inspection during office hours in the following offices:—

- The Chairman, Special Area Development Authority Hatkoticum- Sub-Divisional Officer, Jubbal, District Shimla (H.P.).
- 2. Member Secretary,
 SADA, Hatkoti- *cum*Planning Officer,
 Town Planning Office,
 Rohru, District Shimla (H.P.).
- 3. The Pradhan, Gram Panchayat Saraswati Nagar (Hatkoti), Tehsil Jubbal, Distt. Shimla (H.P.).

If there be any objection or suggestion with respect to the Existing Land Use Map and Register so prepared, it should be sent in writing to the Member Secretary, SADA Hatkoti-*cum*-Planning Officer, Town Planning Office, Rohru and District Shimla (H.P.) within a period of thirty days from the date of publication of this Notice in the Official Gazette of Himachal Pradesh.

Any objection or suggestion which may be received from any person with respect to the said Existing Land Use Map and Register before the period specified above will be considered by the Chairman, Special Area Development Authority, Hatkoti-*cum*-Sub-Divisional Officer, Jubbal, District Shimla (H.P).

Place: Jubbal

Date: 01-07-2025

Sd/-The Chairman, Special area Development Authority-Hatkoti-*cum*- Sub-Divisional Officer, Jubbal, Distt. Shimla (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Sh. Shubham Kumar s/o Shri Rattan Chand, r/o Darobri, P.O. Himmer, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).
- 2. Smt. Kunjita Kumari d/o Sh. Vijendra Paswan, r/o Village Ward No. 6, Bobli Post Phulwaria, Thana Beldour Derothi Khagaria, Bihar-852 161. **Applicants.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Shubham Kumar & Smt. Kunjita Kumari have filed an application U/S 15 and 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, stating therein that their marriage ceremony has been performed on 10-03-2025 at Awahdevi Mata Mandir, Tehsil Bhoranj, District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 12-07-2025. In case no objection received by 12-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 19-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Akhil Minhas s/o Shri Kapil Minhas, r/o Village Anu Khurd, P.O. Tehsil & District Hamirpur (H.P.), Pin-177 001.
- 2. Premika Devi d/o Sh. Anish Kumar, r/o Village Chansu, Tehsil Sangla, Chasu Khas (32/1), District Kinnaur (H.P.), Pin-172 106. **Applicants.

Versus

General Public

<u>Subject</u>.— Notice for Registration of Marriage.

Sh. Akhil Minhas & Smt. Premika Devi have filed an application U/S 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 14-07-2025. In case no objection is received by 14-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Deva Nand s/o Shri Rattan Chand, r/o V.P.O. Kirwin, Tehsil & District Hamirpur (H.P.).
- 2. Vandna Devi wd/o Lt. Sh. Vidya Sagar, r/o Village Barog, P.O. Bhapral, Tehsil Ghumarwin, District Bilaspur (H.P.). "Applicants.

Versus

General Public

<u>Subject.</u>— Notice for Registration of Marriage.

Sh. Deva Nand & Smt. Vandna Devi have filed an application U/S 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 15-07-2025. In case no objection is received by 15-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

1. Sh. Reginald Royston A, aged 34 years s/o Shri Arumai Nathan, r/o Village 97/4, XAVIER COTTAGE NEAR BIOTECH, Yecaud Salem, Tamil Nadu, Pin 636 601 at present Deputy Conservator of Forests, Tehsil & District Hamirpur (H.P.).

2. Ms. Pavithra Velusamy aged 34 years d/o Sh. Velusamy, r/o Village Flat No. 140, Burgess House 42, Sanvey Gate, Leicester, London-LEI4BR, United Kingdom.

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Reginald Royston A & Ms. Pavithra Velusamy have filed an application U/S 15 and 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, stating therein that they have solemnised their marriage on 09-04-2025 as per the Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 15-08-2025. In case no objection is received by 15-08-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Ajay Kumar s/o Shri Parkash Chand, r/o Village Balh, P.O. Mohin, Tehsil & District Hamirpur (H.P.), Pin-177 001.
- 2. Kajal Kumari d/o Sh. Rudal Paswan, r/o Village Akhardiha Ward 10, Sonaul Mahodat Sonaul Mahoday Majorganj Sitamarhi, Bihar-843 332. **Applicants.

Versus

General Public

<u>Subject</u>.— Notice for Registration of Marriage.

Sh. Ajay Kumar & Smt. Kajal Kumari have filed an application U/S 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 18-07-2025. In case no objection is received by 18-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Jitender Kumar s/o Shri Chain Singh, r/o V.P.O. Guwardu, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).
- 2. Deeksha Verma d/o Sh. Nanak Chand, r/o Ward No. 4, Village Balh Mair, P.O. Ukhali, Tehsil & District Hamirpur (H.P.). "Applicants."

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Jitender Kumar & Smt. Deeksha Verma have filed an application U/S 5 of Special Marriage Act, 1954 alongwith supporting affidavits and documents in the court of undersigned in which they have stated that they intend to solemnize their marriage within next three calendar months.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 15-07-2025. In case no objection is received by 15-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of:

- 1. Mr. Varun Patyal age 31 years s/o Sh. Rajinder Singh, r/o Village Kot, P.O. Balh Bihal, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).
- 2. Ms. Varinda Bhardwaj age 30 years d/o Sh. Sanjeev Bhardwaj, r/o 286, Pocket-2, Paschim Puri, Paschim Vihar, West Delhi ... *Applicants*.

Versus

General Public

Subject.— Notice of Marriage.

Mr. Varun Patyal and Ms. Varinda Bhardwaj have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they have solemnized their marriage on dated 10-06-2025 as per Hindu rites and customs at Shiv Mandir Bijhari, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 14-07-2025. In case no objection is received by 14-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 13-06-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Sub-Division Barsar, District Hamirpur (H.P.).

In the Court of Sh. Rajender Kumar Gautam, Sub-Divisional Magistrate Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954

In the matter of:

- 1. Mr. Nitin Sharma age 30 years s/o Sh. Amin Chand, r/o Village Kulwari, P.O. Nalti, Tehsil Ghumarwin, District Bilaspur (H.P.).
- 2. Ms. Monika Devi age 30 years d/o Sh. Ram Singh, r/o Village Dhabiri, P.O. Ghori Dhabiri, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.) ... *Applicants*.

Versus

General Public

Subject. - Notice of Marriage.

Mr. Nitin Sharma and Ms. Monika Devi have filed an application u/s 15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned, in which they have stated that they have solemnized their marriage on dated 02-06-2025 as per Hindu rites and customs at Kalka Mata Mandir Tikker Rajputtan, Tehsil Barsar, District Hamirpur (H.P.).

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 23-07-2025. In case no objection is received by 23-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 23-06-2025.

Seal. Sd/-

Marriage Officer-cum-SDM, Sub-Division Barsar, District Hamirpur (H.P.).

In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj, Distt. Hamirpur (H. P.)

- 1. Sh. Pankaj Sharma s/o Sh. Surender Kumar, Village Karha, P.O. Kharwar, Tehsil Bhoranj, District Hamirpur (H.P.) aged 30 years old.
- 2. Smt. Ritika d/o Sh. Rajesh Kumar, Village Jola, P.O. Padhiyun, Tehsil Sadar, District Mandi aged 22 years old.

Versus

General Public

Sh. Pankaj Sharma s/o Sh. Surender Kumar, Village Karha, P.O. Kharwar, Tehsil Bhoranj, District Hamirpur (H.P.) and Smt. Ritika d/o Sh. Rajesh Kumar, Village Jola, P.O. Padhiyun, Tehsil Sadar, District Mandi have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on dated 19-05-2025 at Santoshi Mata Mandir at Tikker Katochan, Tehsil & Distt. Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 17-07-2025. After that no objection will be entertained and marriage will be registered accordingly.

Issued today on 09-06-2025 under my hand and seal of the court.

Seal.	Sd/-
	Marriage Officer-cum-SDM
	Bhorani, Distt, Hamirpur (H.P.)

In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Rajeev Kumar Rana aged 34 years s/o Sh. Kaptan Singh, r/o Ward No. 1, Village Och Kalan, P.O. Laharu, Tehsil Jaisinghpur, District Kangra (H.P.).
- 2. Monika Sharma age 20 years d/o Late Sh. Bachitter Kumar, r/o Ward No. 1, Near Tagore ITI, V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.)

 Applicants.

Versus

The General Public Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Rajeev Kumar Rana aged 34 years s/o Sh. Kaptan Singh, r/o Ward No. 1, Village Och Kalan, P.O. Laharu, Tehsil Jaisinghpur, District Kangra (H.P.) and Monika Sharma age 20 years d/o Late Sh. Bachitter Kumar, r/o Ward No. 1, Near Tagore ITI, V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 21-01-2025 at Ward No. 1, Near Tagore ITI, V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 22-07-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 16-06-2025 under my hand and seal of the court.

Seal.

Marriage Officer-cum-Sub-Divisional Magistrate,
Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Dinesh Kumar aged 37 years s/o Sh. Sher Singh, r/o V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Neha age 37 years d/o Sh. Om Prakesh, r/o FCA 407, SGM Nagar, Block-C, Faridabad (Haryana) ... *Applicants*.

Versus

The General Public Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Dinesh Kumar aged 37 years s/o Sh. Sher Singh, r/o V.P.O. Tihra, Tehsil Sujanpur, District Hamirpur (H.P.) and Neha age 37 years d/o Sh. Om Prakesh, r/o FCA 407, SGM Nagar, Block-C, Faridabad (Haryana) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 21-11-2021 at NH-4, House No. 979, Faridabad (Haryana) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 24-07-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 16-06-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sh. Rakesh Sharma, HPAS Sub-Divisional Magistrate, Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

- 1. Purshotam Lal s/o Madan Lal, r/o Village Behrar, Post Office Jansooh, Tehsil Nadaun, District Hamirpur (H.P.).
- 2. Chinta Devi d/o Sidya Lal, r/o Village Gyoneti Patti, Post Office Bhandarsoo, Tehsil Dunda, Distt. Uttarkashi (U.K.).

Versus

General Public

<u>Subject.</u>—Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 19-05-2025 at Village Gyoneti Patti, Post Office Bhandarsoo, Tehsil Dunda, Distt. Uttarkashi (U.K.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before this office on or before 31-07-2025 at 11.00 A.M. The objection(s) after 31-07-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 17-06-2025 under my hand and seal of this office.

Sd/-

Seal.

(RAKESH SHARMA, HPAS), Sub-Divisional Magistrate-cum-Marriage Officer, Nadaun, Distt. Hamirpur (H.P.).

In the Court of Sh. Rakesh Sharma, HPAS Sub-Divisional Magistrate, Exercising the Power of Marriage Officer Nadaun, District Hamirpur (H.P.)

In the matter of:

- 1. Yaspal s/o Roop Lal, r/o Village Kuthiyana, Post Office Dangri, Tehsil Nadaun, District Hamirpur (H.P.).
 - 2. Ravina d/o Gula Ram, r/o Shamdoo Camp, Patiala, Punjab.

Versus

General Public

Subject.—Notice for Registration of Marriage Under Special Marriage Act, 1954.

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 26-07-2023 at Village Kuthiyana, Post Office Dangri, Tehsil Nadaun, District Hamirpur (H.P.) and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have any objection regarding this marriage can file the objections personally or in writing before

this office on or before 31-07-2025 at 11.00 A.M. The objection(s) after 31-07-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 17-06-2025 under my hand and seal of this office.

Sd/-

Seal.

(RAKESH SHARMA, HPAS), Sub Divisional Magistrate-cum-Marriage Officer, Nadaun, Distt. Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Reena Kumari

Versus

General Public

Notice to General Public.

Reena Kumari d/o Sh. Jagdish Kumar, r/o Village Paplohal Brahmana, P.O. Dandwin, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) presently w/o Sh. Inderjeet has applied in this office for the entry of his date of birth which has taken place on 18-06-1982 but due to ignorance the same could not be entered in the record of Gram Panchayat Dandwin. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone is having any objection regarding the entry of date of birth of the applicant which is 18-06-1982, they can file their objections either in writing or through counsel within a period of 30 days from the date issue of this notice, if no objection is received from any person regarding the date of birth which is 18-06-1982 the same will be registered accordingly.

Issued under my hand and seal of the court on 16-06-2025.

Seal. Sd/-

Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

1. Sh. Sonu Ram s/o Shri Shankar Dass, r/o V.P.O. Koserian, Tehsil Jhandutta, District Bilaspur (H.P.).

2. Smt. Kalpna Devi wd/o Sh. Rajeev Kumar, r/o Village Bhagetu, P.O. Mair, Tehsil & District Hamirpur (H.P.)

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Sonu Ram & Smt. Kalpna Devi have filed an application U/S 15 and 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 15-04-2025 at Santoshi Mata Mandir, situated at Tikker Katochan, Tehsil & District Hamirpur (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 23-07-2025. In case no objection is received by 23-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Sanjeet Singh, HPAS, Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.)

In the matter of:

- 1. Sh. Gaurav s/o Shri Madan Lal, r/o House No. 283, Ward No. 1, Krishna Nagar Hamirpur, Tehsil & District Hamirpur (H.P.).
- 2. Smt. Deepika Rani d/o Sh. Raj Kumar, r/o Village Burnar, P.O. Khagal, Tehsil & District Hamirpur (H.P.)

Versus

General Public

Subject.— Notice for Registration of Marriage.

Sh. Gaurav & Smt. Deepika Rani have filed an application U/S 15 and 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents before the court of undersigned, stating therein that their marriage ceremony has been performed on 09-05-2025 at Lakshmi Narain Temple Chanaur, Tehsil Dadasiba, District Kangra (H.P.) according to Hindu rites and customs.

Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage may file his/her objections personally or in writing before this court on or before 25-07-2025. In case no objection is received by 25-07-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 20-06-2025.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Hamirpur, District Hamirpur (H.P.).

In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Amit Kumar aged 26 years s/o Sh. Bidhi Chand, r/o V.P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Anju Kumari age 22 years d/o Sh. Prittam Chand, r/o Village Bhalana, P.O. Ree, Tehsil Sujanpur, District Hamirpur (H.P.)

 ... Applicants.

Versus

General Public Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Amit Kumar aged 26 years s/o Sh. Bidhi Chand, r/o V.P.O. Chamiana, Tehsil Sujanpur, District Hamirpur (H.P.) and Anju Kumari age 22 years d/o Sh. Prittam Chand, r/o Village Bhalana, P.O. Ree, Tehsil Sujanpur, District Hamirpur (H.P.) have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 21-02-2025 at Shri Sita Ramji Temple Vijaypur, Tehsil Jaisinghpur, Distt. Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 29-07-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 18-06-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Sh. Vikas Shukla, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H. P.)

In the matter of:

- 1. Kamal Kumar aged 35 years s/o Sh. Ramesh Chand, r/o Village Ghian, P.O. Bajrol, Tehsil Sujanpur, District Hamirpur (H.P.).
- 2. Champa Ray age 34 years d/o Sh. Madan Ray, r/o Village & P.O. Deosal, Tehsil & District Marigoan Assam

 ... Applicants.

Versus

The General Public Respondent.

Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).

Kamal Kumar aged 35 years s/o Sh. Ramesh Chand, r/o Village Ghian, P.O. Bajrol, Tehsil Sujanpur, District Hamirpur (H.P.) and Champa Ray age 34 years d/o Sh. Madan Ray, r/o Village & P.O. Deosal, Tehsil & District Marigoan Assam have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 14-05-2025 at Balak Rupi Temple, Distt. Kangra (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objections personally or in writing before this court on or before 23-07-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 18-06-2025 under my hand and seal of the court.

Seal. Sd/-

Marriage Officer-cum-Sub-Divisional Magistrate, Sujanpur, Distt. Hamirpur (H.P.).

In the Court of Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Nirmla Devi

Versus

General Public

Notice to General Public.

Nirmla Devi d/o Thakur Dass, Village & P.O. Chakmoh, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) has applied in this office for the entry of her date of birth which has taken place on 20-10-1964 but due to ignorance the same could not be entered in the record of Gram Panchayat Chakmoh. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone is having any objection regarding the entry of date of birth of the applicant *i.e.* 20-10-1964, they can either in person or through counsel can file their objections before the undersigned within 30 days from the issue of this publication, otherwise the matter shall be proceeded further accordingly.

Issued under my hand and seal of the court on 30-05-2025.

Seal. Sd/-

Tehsildar-cum-Executive Magistrate, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, Distt. Hamirpur (H.P.)

In the matter of:

Neeta Devi

Versus

General Public

Notice to General Public.

Smt. Neeta Devi d/o Sh. Sukh Ram, r/o Village & P.O. Baragran, Tehsil Dhatwal at Bijhari, Distt. Hamirpur (H.P.) presently w/o Sh. Ram Asra, r/o Village Chaugath, P.O. Prolan, Tehsil Bangana, Distt. Una (H.P.) has applied in this office for the entry of his date of birth which has taken place on 17-04-1978 but due to ignorance the same could not be entered in the record of Gram Panchayat Baragran. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if anyone is having any objection regarding the entry of date of birth of the applicant which is 17-04-1978, they can file their objections either in writing or through counsel with in a period of 30 days from the issue of this notice, if no objection is received from any person regarding the date of birth which is 17-04-1978 the same will be registered accordingly.

Issued under my hand and seal of the court on 05-06-2025.

Seal. Sd/-

Executive Magistrate-cum-Tehsildar, Dhatwal at Bijhari, District Hamirpur (H.P.).

In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Versus

General Public ... Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Smt. Sanju Devi w/o Shri Ashok Kumar, r/o Village Chakdok Dilman, P.O. Kujji, Tehsil Pachhad, District Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering date of birth *i.e.*10-04-1986 and place of birth is at Village Ghumarada, P.O. Kabakalan, Tehsil & District Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Kabakalan, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Sanju Devi w/o Shri Ashok Kumar may submit their objection in writing or appear in person in this court on or before 11-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of June, 2025.

Seal. Sd/-

(MULTAN SINGH BANYAL), Executive Magistrate (Tehsildar), Solan, District Solan (H. P.).

In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Sh. Ramesh Kumar s/o Shri Narayanu Ram, r/o Village & P.O. Kotla, Tehsil & District Solan (H.P.)

Versus

General Public . . Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Sh. Ramesh Kumar s/o Shri Narayanu Ram, r/o Village & P.O. Kotla, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering date of death of Late Smt. Kalavati w/o Late Sh. Narayanu Ram *i.e.* 22-08-1979 and place of death is at Village & P.O. Kotla, Tehsil & District Solan (H.P.) but her date of death could not be entered in the record of Gram Panchayat Mashiwar, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of death of Late Smt. Kalavati w/o Late Sh. Narayanu Ram may submit their objection in writing or appear in person in this court on or before 11-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of June, 2025.

Seal.

Sd/
(MULTAN SINGH BANYAL),

Executive Magistrate (Tehsildar),

Solan, District Solan (H. P.).

In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Sh. Ramesh Kumar s/o Shri Narayanu Ram, r/o Village & P.O. Kotla, Tehsil & District Solan (H.P.)

Versus

General Public ... Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Sh. Ramesh Kumar s/o Shri Narayanu Ram, r/o Village & P.O. Kotla, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering date of death of Sh. Narayanu Ram s/o Budh Ram *i.e.* 25-12-1978 and place of death is at Village & P.O. Kotla, Tehsil & District Solan (H.P.) but her date of death could not be entered in the record of Gram Panchayat Mashiwar, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of death of Late Sh. Narayanu Ram s/o Budh Ram may submit their objection in writing or appear in person in this court on or before 11-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 10th day of June, 2025.

Seal.

Sd/-(MULTAN SINGH BANYAL), Executive Magistrate (Tehsildar), Solan, District Solan (H. P.).

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No. 25/2025

Date of Institution 18-06-2025

Date of Decision 17-07-2025

Sh. Dina Nath Gautam s/o Shri Daya Ram, r/o Village Syar, P.O. Darlaghat, Tehsil Arki, District Solan, Himachal Pradesh . . . Applicant.

Versus

General Public . . Respondent.

Regarding delayed registration of death event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Sh. Dina Nath Gautam s/o Shri Daya Ram, r/o Village Syar, P.O. Darlaghat, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son Late Rishabh Gautam s/o Sh. Dina Nath Gautam was expired on 24-01-2005 at Village Syar but his death has not been entered in the records of Gram Panchayat Darla, Tehsil Arki, District Solan (H.P.) as per the Non availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Darla, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that if any person having any objection for registration of delayed death in respect of Late Rishabh Gautam may submit their objections in writing in this office on or before 17-07-2025 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 18th day of June, 2025.

Seal. Sub-Divisional Magistrate,

Sub-Divisional Magistrate, Arki, District Solan (H.P.).

In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Sh. Naresh Ahluwalia s/o Shri Faquir Chand Ahluwalia, r/o Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) . .Applicant.

Versus

General Public ... Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Sh. Naresh Ahluwalia s/o Shri Faquir Chand Ahluwalia, r/o Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering his child date of birth *i.e.*13-11-1994 and place of birth is at Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Kakarhatti, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Ms. Samdisha Ahluwalia d/o Sh. Naresh Ahluwalia & Smt. Kiran Ahluwalia, may submit their objections in writing or appear in person in this court on or before 18-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 17th day of June, 2025.

Seal. Sd/-

(MULTAN SINGH BANYAL), Executive Magistrate (Tehsildar), Solan, District Solan (H. P.).

Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)

Case No. Date of Institution Date of Decision 26/2025 19-06-2025 18-07-2025

Smt. Jamna Devi d/o Shri Dila Ram, r/o Village Sokhar, P.O. Piplughat, Tehsil Arki, District Solan, Himachal Pradesh . . . *Applicant*.

Versus

General Public ... Respondent.

Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.

Proclamation

Smt. Jamna Devi d/o Shri Dila Ram, r/o Village Sokhar, P.O. Piplughat, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 22-08-1961 at Village Sokhar, P.O. Piplughat, Tehsil Arki, District Solan, Himachal Pradesh but

her birth has not been entered in the records of Gram Panchayat Surajpur, Tehsil Arki, District Solan (H.P.) as per the Non availability Certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Surajpur, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that if any person having any objection for registration of delayed birth event of Smt. Jamna Devi, may submit their objections in writing in this office on or before 18-07-2025 at 10.00 A.M. failing which no objection will be entertained afterwards

Given under my hand and seal of this office on this 19th day of June, 2025.

Seal.

Sub-Divisional Magistrate,
Arki, District Solan (H.P.).

In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Sh. Naresh Ahluwalia s/o Shri Faquir Chand Ahluwalia, r/o Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) . .Applicant.

Versus

General Public ... Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Sh. Naresh Ahluwalia s/o Shri Faquir Chand Ahluwalia, r/o Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering his child date of birth *i.e.*09-08-1997 and place of birth is at Village Radyana, P.O. Subathu, Tehsil & District Solan (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Kakarhatti, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Master Mukul Ahluwalia s/o Sh. Naresh Ahluwalia & Smt. Kiran Ahluwalia, may submit their objection in writing or appear in person in this court on or before 18-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 17th day of June, 2025.

Seal. Sd/(MULTAN SINGH BANYAL),

Executive Magistrate (Tehsildar), Solan, District Solan (H. P.).

In the Court of Shri Multan Singh Banyal, Executive Magistrate (Tehsildar) Solan, District Solan (H.P.)

In the matter of:

Smt. Reshma Devi d/o Late Shri Dhani Ram, r/o Village Oder, P.O. Kabakalan, Tehsil & District Solan (H.P.)

Versus

General Public ... Respondent.

Subject.—Regarding delayed Registration of Birth and Death under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.

Whereas, the applicant Smt. Reshma Devi d/o Late Shri Dhani Ram, r/o Village Oder, P.O. Kabakalan, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavit and other documents for entering her date of birth *i.e.* 01-07-1963 and place of birth is at Village Oder, P.O. Kabakalan, Tehsil & District Solan (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Kabakalan, Tehsil & Distt. Solan (H.P.).

Now, therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Smt. Reshma Devi d/o Late Shri Dhani Ram, may submit their objection in writing or appear in person in this court on or before 18-07-2025 by 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 17th day of June, 2025.

Seal. Sd/-

(MULTAN SINGH BANYAL), Executive Magistrate (Tehsildar), Solan, District Solan (H. P.).

CHANGE OF NAME

I, Kumar s/o Sh. Sukh Bahadur, r/o V.P.O. Katrain, Tehsil & District Kullu (H.P.) have changed my name from Mingmar Dorje Tamang to Kumar for all purposes. Concerned note it.

KUMAR s/o Sh. Sukh Bahadur, r/o V.P.O. Katrain, Tehsil & District Kullu (H.P.).

I, Ranjeet Singh s/o Late Sh. Manga Ram, r/o Village Lahari, P.O. Salli, Tehsil Darini, District Kangra (H.P.) declare that I have changed my name from Jeeto Ram to Ranjeet Singh. Concerned please note.

RANJEET SINGH s/o Late Manga Ram, r/o Village Lahari.P.O. Salli, Tehsil Darini, District Kangra (H.P.).

CHANGE OF NAME

I, Karan Kumar s/o Sh. Joginder Singh, r/o Village Lakkarmandi, P.O. & Tehsil Dalhousie, District Chamba (H.P.) declare that I have changed my name from Bunty Ram to Karan Kumar for all purposes in future. Please note.

KARAN KUMAR s/o Sh. Joginder Singh, r/o Village Lakkarmandi, P.O. & Tehsil Dalhousie, District Chamba (H.P.).

CORRECTION OF NAME

I, Sunil Kumar s/o Sh. Karm Chand, r/o V.P.O. Dadh, Tehsil Nagari/Palampur, District Kangra (H.P.)-176 052 declare that my daughter's name is currently misspelt as Saniya. I intend to correct my daughter's name as Sonia which is the correct spelling. This is notified to all.

SUNIL KUMAR s/o Sh. Karm Chand, r/o V.P.O. Dadh, Tehsil Nagari/Palampur, District Kangra (H.P.).

CORRECTION OF NAME

I, Saurav Shandilya s/o Late Sh. Tara Dutt Shandilya, r/o Village Bamot, P.O. Rampur, Tehsil Kasauli, District Solan (H.P.) declare that in my minor daughter's Aadhar Card her name is wrongly entered as Baby One Rekha Shandilya which should be corrected as Aganya Shandilya. Please correct this

SAURAV SHANDILYA s/o Late Sh. Tara Dutt Shandilya, r/o Village Bamot, P.O. Rampur, Tehsil Kasauli, District Solan (H.P.).

I, Ravinder Kumar s/o Sh. Toda Ram, Village Thala, P.O. Kandi, Tehsil Palampur, District Kangra (H.P.) declare that in my Aadhar Card my name is entered as Mahender Singh, which is incorrect. That my correct name is Ravinder Kumar. Concerned note.

RAVINDER KUMAR s/o Sh. Toda Ram, Village Thala, P.O. Kandi, Tehsil Palampur, District Kangra (H.P.).

नाम परिवर्तन

में, अंजना कुमारी पत्नी श्री परषोतम चंद, गांव व डा० मनसाई, तहसील गलोड़, जिला हमीरपुर (हि0प्र०) घोषणा करती हूं कि मेरा नाम जन्म प्रमाण—पत्र में अंजना कुमारी दर्ज है परन्तु ससुराल के पंचायत रिकार्ड व आधार कार्ड में गलती से मंजू वाला दर्ज हो गया है जोकि गलत है सही नाम अंजना कुमारी पंचायत रिकॉर्ड व आधार कार्ड में दुरुस्त किया जाए। अंजना कुमारी व मंजू वाला एक ही व्यक्ति है। सभी संबंधित नोट करें।

अंजना कुमारी पत्नी श्री परषोतम चंद, गांव व डा० मनसाई, तहसील गलोड़, जिला हमीरपुर (हि०प्र०)।

नाम दुरुस्ती

मैं, कौल राम पुत्र लाल चन्द, निवासी गांव व डा० लढागी, तहसील आनी, जिला कुल्लू (हि०प्र०) हिल्फया ब्यान करता हूं कि मेरी पुत्री का पंचायत, स्कूल व अन्य रिकॉर्ड में नाम साक्षी दर्ज है, जबिक आधार कार्ड में गलती से समीक्षा दर्ज हो गया है। अतः आधार कार्ड में नाम अपडेट कर साक्षी दर्ज किया जाए।

कौल राम पुत्र लाल चन्द, निवासी गांव व डा० लढागी, तहसील आनी, जिला कुल्लू (हि०प्र०)।

नाम परिवर्तन

में, कलावती आयु 61 वर्ष पुत्री श्री कमलू राम हाल पत्नी श्री रोशन लाल, निवासी गांव धार, डा0 च्वाई, तहसील आनी, जिला कुल्लू (हि0प्र0) ब्यान करती हूं कि मेरा यथार्थ नाम कलावती है, जो मेरे ग्राम पंचायत च्वाई के रिकार्ड तथा अन्य सभी प्रमाण–पत्र के रिकॉर्ड में सही दर्ज है, जबिक मेरे आधार कार्ड में मेरा नाम कला देवी त्रुटिपूर्ण दर्ज है। जिसे कलावती दुरुस्त किया जाना उचित है।

कलावती पुत्री श्री कमलू राम, हाल पत्नी श्री रोशन लाल, निवासी गांव धार, डा० च्वाई, तहसील आनी, जिला कुल्लू (हि०प्र०)।

नाम परिवर्तन

में, जय कुमारी पुत्री श्री शेर सिंह, निवासी गांव कनाला, डा० खनाग, तहसील आनी, जिला कुल्लू (हि0प्र०) हल्फन ब्यान करती हूं कि ग्राम पंचायत लझेरी के रिकॉर्ड और मेरे शैक्षणिक प्रमाण—पत्र में मेरा नाम जय कुमारी (Jai Kumari) दर्ज है, जोिक मेरा सही नाम है। जबिक मेरे आधार कार्ड में मेरा नाम गलती से जया कुमारी (Jaya Kumari) लिखा गया है। अतः मैं अपने आधार कार्ड में अपना सही नाम जय कुमारी (Jai Kumari) दर्ज करना चाहती हूं। तािक भविष्य में मुझे किसी तरह के कार्यों के निष्पादन में कोई परेशानी पेश न आये।

जय कुमारी पुत्री श्री शेर सिंह, निवासी गांव कनाला, डा० खनाग, तहसील आनी, जिला कुल्लू (हि०प्र०)।

CHANGE OF NAME

I, Reshma Devi w/o Late Sh. Balwant, Village Ching Dharmana, P.O. Anti, Tehsil Jubbal, District Shimla (H.P.) declare that my name is wrongly mentioned as Resham Lata in Aadhar Card. Therefore it should be changed to Reshma Devi in the Aadhar Card. Note the relevant information.

RESHMA DEVI w/o Late Sh. Balwant, Village Ching Dharmana, P.O. Anti, Tehsil Jubbal, District Shimla (H.P.).

I, Nirupma Gupta d/o Sh. Brij Mohan Gupta and w/o Sh. Asit Kant Gupta, r/o H. No. 337/11, Nawal Kishore & Sons, Bara Chowk Nahan, District Sirmaur (H.P.) declare that after my marriage I have changed my name from Nirupma Gupta to Rekha Gupta. Nirupma Gupta & Rekha Gupta refer to the same person.

NIRUPMA GUPTA d/o Sh. Brij Mohan Gupta, and w/o Sh. Asit Kant Gupta, r/o H. No. 337/11, Nawal Kishore & Sons, Bara Chowk Nahan, District Sirmaur (H.P.).

CHANGE OF NAME

I, Ram Bahadur Rawal s/o Sh. Hem Bahadur Raval, r/o Village Manjher (110), P.O. Jabli, Tehsil Kasauli, District Solan (H.P.) have changed my name from Ramu Raval to Ram Bahadur Rawal. All concerned please note.

RAM BAHADUR RAWAL s/o Sh. Hem Bahadur Raval, r/o Village Manjher (110), P.O. Jabli, Tehsil Kasauli, District Solan (H.P.).

CHANGE OF NAME

I, Sumita Kachhap w/o Sh. Ashmit Kachuwa, r/o Auckland House School, Servant Quarter, Cart Road Lakkar Bazar, Shimla-171001 declare that I have changed my name from Sumit Kachuwa (Previous Name) to Sumita Kachhap (New Name). All concerned please may note.

SUMITA KACHHAP w/o Sh. Ashmit Kachuwa, r/o Auckland House School, Servant Quarter, Cart Road Lakkar Bazar, Shimla-171001.

CHANGE OF NAME

I, Saneshwari (Angmo Nagi) (New Name) w/o Late Sh. Minju Negi, Village Jonga, P.O. Katrain, Tehsil Kullu, District Kullu Himachal Pradesh, Pin Code 175129, declare that I have changed my name from Saneshwari (Old Name) to Saneshwari (Angmo Nagi) (New Name). All concerned please may note.

SANESHWARI ANGMO NAGI w/o Late Sh. Minju Negi, Village Jonga, P.O. Katrain, Tehsil Kullu, District Kullu (H.P.).

I, Neema Devi w/o Sh. Roop Lal, r/o Village Chilla, P.O. Noa, Tehsil Sadar, District Bilaspur (H.P.) declare that I have changed my name from Nirmla Devi to Neema Devi for all purposes in future. Please note.

NEEMA DEVI w/o Sh. Roop Lal, r/o Village Chilla, P.O. Noa, Tehsil Sadar, District Bilaspur (H.P.).

CHANGE OF NAME

I, Suraj Pun Magar (New Name) s/o Sh. Harka Bahadur, c/o Vishal Shangta, VTC Bhawana (138), P.O. Purag, Sub-Tehsil Kotkhai, District Shimla (H.P.), Pin Code-171202 declare that I have changed my name from Suraj (Old name) to Suraj Pun Magar (New Name). All concerned please may note.

SURAJ PUN MAGAR s/o Sh. Harka Bahadur, c/o Vishal Shangta, VTC Bhawana (138), P.O. Purag, Sub-Tehsil Kotkhai, District Shimla (H.P.).

CORRECTION OF NAME

I, Dev Raj s/o Sh. Budh Singh, r/o Village Bhalar, P.O. Bhalona, District Sirmaur (H.P.) declare that my minor daughter's correct name is Bandna but in her Aadhar Card No. 9246 0760 4667, her name is wrongly written as Vandana. In future her correct name be treated as Bandna for all purposes.

DEV RAJ s/o Sh. Budh Singh, r/o Village Bhalar, P.O. Bhalona, District Sirmaur (H.P.).

CHANGE OF NAME

I, Mohar Singh s/o Sh. Hari Dass (age 32 years), permanent r/o Village Bashkola, P.O. Katrain, Tehsil & District Kullu (H.P.) declare that I have changed my name from Mehar Singh to Mohar Singh for all purposes in future. All concerned please note.

MOHAR SINGH s/o Sh. Hari Dass, permanent r/o Village Bashkola, P.O. Katrain, Tehsil & District Kullu (H.P.).

I, Rajni Bala w/o Babinder Singh Chauhan, r/o Village Sul, P.O. Majhog Sultani, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Rajni Chauhan to Rajni Bala for all purposes in future. Please note.

RAJNI BALA w/o Babinder Singh Chauhan, r/o Village Sul, P.O. Majhog Sultani, Tehsil & District Hamirpur (H.P.).

CHANGE OF NAME

I, Sarita Kumari w/o Sh. Anil Kumar, r/o H. No. 54, Ward No. 1, Hira Nagar, Hamirpur, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Sarita Kapil to Sarita Kumari for all purposes in future. Please note.

SARITA KUMARI w/o Sh. Anil Kumar, r/o H. No. 54, Ward No. 1, Hira Nagar, Hamirpur, Tehsil & District Hamirpur (H.P.).

CORRECTION OF NAME

I, Surnalata, r/o Kanur Malinacha, Kendrapara, Odisha-754224 and currently residing at #186 Basanti Bagh, P.O. Karuana, Baddi, District Solan (H.P.), Pin-173205 for the last 15 years, declare that in my minor daughter's Aadhar Card No. 8001 4745 7328 her name is wrongly entered as Prateekshya Patra but her correct name is Pratiksha Patra. Concerned note.

SURNALATA, r/o Kanur Malinacha, Kendrapara, Odisha-754224 currently residing at #186 Basanti Bagh, P.O. Karuana, Baddi, District Solan (H.P.).

CHANGE OF NAME

I, Rishabh s/o Sh. Bittu Ram, Village Jiskon, P.O. Khashdhar, Tehsil Chirgaon, District Shimla (H.P.) declare that my name is wrongly mentioned as Rishav in my Aadhar Card. Therefore it should be changed to Rishabh in my Aadhar Card.

RISHABH s/o Sh. Bittu Ram, Village Jiskon, P.O. Khashdhar, Tehsil Chirgaon, District Shimla (H.P.).